CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 28.05.2014

CP No. 291/00006/2014 (OA No. 631/2011)

Mr. C.B. Sharma, counsel for petitioner.

Mr. Mukesh Agarwal, counsel for respondents.

The present Contempt Petition has been filed by the petitioner for non-compliance of the order of this Tribunal dated 06.11.2012 in O.A. No. 631/2011 and subsequent order dated 16.01.2014 passed in CP No. 13/2013 (OA No. 631/2011) vide which the respondents were directed to consider the claim of the applicant for medical reimbursement as per CS (MA) Rules, 1944.

The respondents have filed their reply. In para 6 of their reply, they have given a detailed chart regarding the admissibility of the payment under CS (MA) Rules, 1944 and the applicant has been paid a sum of Rs. 74,412/-.

Learned counsel for the petitioner vehemently opposed this compliance report on the ground that his claim under CS (MA) Rules, 1944 has not been properly considered.

However, in view of the compliance report submitted by the respondents, we are of the opinion that substantial compliance of the orders of the Tribunal has been made by the respondents and, as such, this Contempt Petition does not survive. Hence, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

However, if the applicant is still aggrieved by the decision of the respondents, he is at liberty to seek redressal of his grievances before the appropriate authority.

۳۰۰ سام میکوی (M. NAGARAJAN) JUDICIAL MEMBER

(ANIL KUMAR) (ADMINISTRATIVE MEMBER

<u>Kumawat</u>